

Appropriation (Vote on Account)
Control of Shipping (Amendment)

OF 1954]

27

1	2	3		
No. of Vote	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
131	Other Capital Outlay of the Ministry of Natural Resources and Scientific Research	11,34,000	..	11,34,000
132	Capital Outlay of the Ministry of Production	1,20,84,000	..	1,20,84,000
133	Capital Outlay of the Ministry of Rehabilitation	33,96,000	..	33,96,000
134	Capital Outlay of the Ministry of States	63,35,000	..	63,35,000
135	Capital Outlay on Ports	40,00,000	..	40,00,000
136	Capital Outlay on Roads	1,14,23,000	..	1,14,23,000
137	Other Capital Outlay of the Ministry of Transport	7,71,000	..	7,71,000
138	New Delhi Capital Outlay	55,18,000	..	55,18,000
139	Capital Outlay on Buildings	97,89,000	..	97,89,000
140	Other Capital Outlay of the Ministry of Works, Housing and Supply.	50,65,000	..	50,65,000
	TOTAL	83,35,68,000	179,45,17,000	262,80,85,000

**THE CONTROL OF SHIPPING (AMENDMENT)
ACT, 1954**

No. 9 OF 1954

[18th March, 1954]

An Act further to amend the Control of Shipping Act, 1947.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Control of Shipping (Amendment) Act, 1954.

2. Amendment of section 1, Act XXVI of 1947.—In sub-section (3) of section 1 of the Control of Shipping Act, 1947 (XXVI of 1947), for the figures "1954", the figures "1956" shall be substituted.